

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00359/2018

Date of Order: This, the 12th day of February 2019

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER
THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER**

P. No. 7629014
Shri T. S. Khupzgoud Paite
Civilian Motor Driver
Army Recruiting Office, Jorhat
Pin – 900333, C/O 99 APO.

...Applicant

By Advocates: Mr. Adil Ahmed, Ms. R.R. Rajkumari & Ms. A. Theyo

-VERSUS-

1. The Union of India
Represented by the Government of India
Ministry of Defence, South Block
New Delhi, Pin – 110011.
2. The Director General (Personnel)
HQ, Military Engineer Service
Kashmir House, Rajaji Marg
New Delhi, Pin – 110011.
3. The Deputy Director General
Army Recruiting Office (N.E. States)
Shillong, Pin – 900332, C/O 99 APO.
4. The Director
Army Recruiting Office, Jorhat
Pin – 900333, C/O 99 APO.

... Respondents

By Advocate: Mr. S.K. Ghosh, Addl. CGSC.

ORDER (ORAL)**MANJULA DAS, MEMBER (J):**

Being aggrieved with the impugned transfer and posting order No. 1122/Est under INTER ARO POSTING OF CIV GP 'C' EMPLOYEE dated 07.07.2018 whereby the applicant has been transferred from the Army Recruiting office to Army Recruiting Office, Aizawl as well as impugned rejection order dated 15.09.2018, the applicant has preferred the instant O.A. seeking the following main reliefs:-

- “8.1] To set aside and quashed the impugned Transfer and Posting Order of the Applicant bearing No. 1122/Estt dated 07.07.2018.
- 8.2] To direct the Respondents to transfer the Applicant at any of his Three Choice Posting i.e. Rangapahar, Shillong or Narangi or otherwise he may be retained at his present place of posting Jorhat till vacancy arise in the aforesaid any Three places of his Choice Station.
- 8.3] To pass any other relief (s) to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.4] To pay the cost of the Application.”

2. At the outset of moving the instant O.A., Mr. Adil Ahmed, learned counsel appearing on behalf of the applicant submits that applicant may be granted liberty to file a comprehensive representation within a time frame where the learned Addl. CGSC representing the respondents also agreed to.

3. By accepting the prayer made by the learned counsel for the applicant we direct the applicant to make a comprehensive representation before the respondent authority within a period of thirty days from the date of receipt copy of this order. On receipt of such, the respondent authority shall consider and dispose of the said representation within a period of two months by taking into note the facts and circumstances of the case of the applicant thereafter.
4. It is made clear that, whatever decision to be arrived by the Respondent Authorities, shall be reasoned and speaking and shall be communicated to the Applicant forthwith.
5. O.A. stands disposed of accordingly at the admission stage itself. No order as to costs.

**(NEKKHOMANG NEIHSIAL)
MEMBER (A)**

**(MANJULA DAS)
MEMBER (J)**